

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.6226 of 2019

Ranchi College of Pharmacy through its Director, namely, Birendra Singh
..... ... Petitioner

Versus

1. The State of Jharkhand through Principal Secretary, Health, Medical Education and Family Welfare Department, Government of Jharkhand, Nepal House, Doranda, Ranchi.
2. Deputy Secretary, Health, Medical Education and Family Welfare Department, Government of Jharkhand, Nepal House, Doranda, Ranchi.
3. Director (Technical Education), Higher, Technical Education and Skill Development Department, Government of Jharkhand, Nepal House, Doranda, Ranchi.
4. Jharkhand University of Technology through its Registrar having office at Science and Technology Campus, Sirkha Toli, PO and PS-Namkum, District-Ranchi.
5. Chairman, Jharkhand Combined Entrance Competitive Examination Board, Science & Technology Campus, Sirkha Toli, PO and PS-Namkum, District-Ranchi
6. Pharmacy Council of India through its President, New Delhi.

.... Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Alok Anand, Advocate
For the State : Mrs. Darshana Poddar Mishra, AAG-I

05/29.06.2020 The present writ petition is taken up today through Video conferencing.

Mr. Alok Anand, learned counsel for the petitioner, seeks permission to withdraw the present writ petition.

Mrs. Darshana Poddar Mishra, learned Additional Advocate General-I appearing on behalf of the State of Jharkhand, has no objection to the same.

Permission is accorded.

The present writ petition is accordingly dismissed as withdrawn.

(Rajesh Shankar, J.)